

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/316/2021**

This the 24th day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mrs. Amira Begum, Aged 52 years, D/o Late Assadullah Lone, W/o Sonaullah Buhroo, R/o Bilal Colony, Bemina, Srinagar-190018.

.....Applicant

(Advocate:- Mr. Rajnish Singh Parihar)

**Versus**

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary to Government, School Education Department, Civil Secretariat, Srinagar/Jammu-190001/180001.
2. Director, School Education Kashmir-Srinagar-190001

.....Respondents

(Advocate: Mr. Rajesh Thappa, Deputy Advocate General)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

The applicant Amira Begum has filed the instant O.A. seeking consideration of extension of Government Order No. 865-DSEK of 2018 dated 29.06.2018, in terms whereof, the applicant has been transferred from Boys Primary School, Sumbal to District Srinagar on medical grounds for a period of 02 years on medical grounds.

2. Learned counsel for the applicant submits that the applicant had preferred a representation dated 04.02.2021 to the respondents, however, the same is still pending for consideration before the respondents. He prays that the applicant would be satisfied if a

direction is issued to the respondents to decide the pending representation by passing a reasoned and speaking order within a stipulated time frame.



3. We have heard Mr. Rajnish Singh Parihar, learned counsel for the applicant and Mr. Rajesh Thappa, Deputy Advocate General.

4. Looking to the facts and circumstances of the case as well as the prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to decide the representation dated 04.02.2021 preferred by the applicant by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of two weeks from the date of receipt of certified copy of this order. Till a decision on the representation is taken, the respondents shall not transfer the applicant from her present place of posting, if not already relieved.

5. It is made clear that we have not entered into the merits of the case.

6. There shall be no order as to cost.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**